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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**


C.P. (I.B) No. 135/7/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.10.2017**

Name of the Company: Bank of Baroda.
V/s.
Vimal Oil & Foods Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Animesh Bisht	} Advocates	Financial Creditor	
2.	Abhishek Sahil Shah			

ORDER

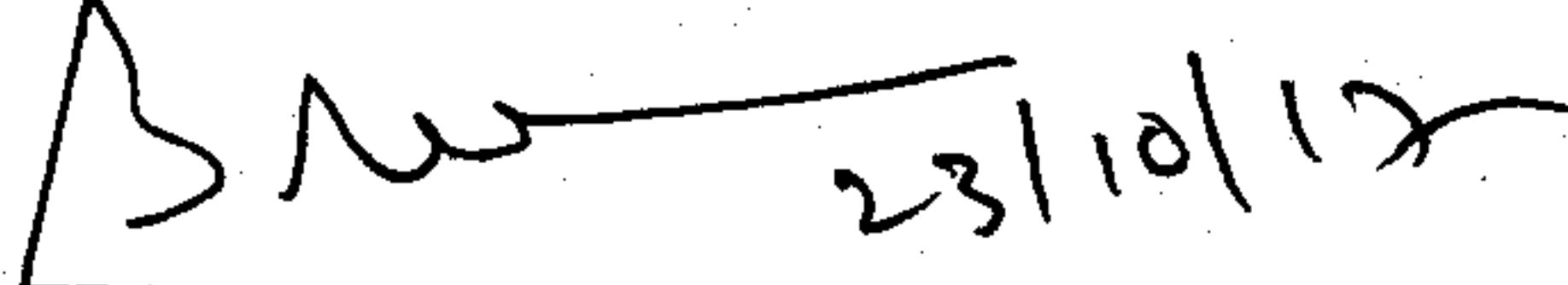
Learned Advocate Mr. Animesh Bisht with Learned Advocate Mr. Abhishek with Learned Advocate Mr. Sahil Shah present for Financial Creditor/ Petitioner. None present for Respondent.

Proof of service of application on Respondent filed.

Applicant is directed to serve notice of date of hearing along with copy of order and file proof of service.

Respondent shall file objections, if any, within one week serving copy in advance to other side.

List the matter on 07.11.2017 for objections of Respondent and for hearing before admission.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Manor

MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 23rd day of October, 2017.